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RAJKUMARI AMRIT KAUR: Sir, as explained in the answer, Government is responsible for anti-malaria control measures, but if any individual asks for special spraying in his house it is not the duty of the Government to take special measures unless they are absolutely needed there, and therefore for special service a requisite charge is made.

SHRI B. RATH: On how many occasions during last year did the New Delhi Municipality spray D.D.T. in the area?

RAJKUMARI AMRIT KAUR: It is impossible to answer that question, Sir.

SHRI B. RATH: During the last one year have they ever done so?

RAJKUMARI AMRIT KAUR: I think the absence of mosquitoes will probably prove that they do undertake enough spraying

SHRI H. C. MATHUR: Do not the Government provide free medical facilities to Government officers and if so is this not included in the free medical service of the Ministers particularly?

(Wo reply.)

DR. P. C. MITRA: As spr&ying o D.D.T. is an anti-malarial measure, i it not the responsibility of the Healtl Department to make this country mos quito-free?

(No reply.)

SHIPS BELONGING TO EASTERN SHIPPING CORPORATION

•310. SHRI C. G. K. REDDY: Will the Minister for TRANSPORT be pleased to state whether vessels belonging to the Eastern Shipping Corporation are leased to private shipping companies; and if so, to which companies and under what terms conditions?

to Questions

DEPUTY THE MINISTER RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): The answer to the first part of the question is in the negative; the second part of the question does not arise.

SHRI C. G. K. REDDY: There are no vessels which have at any time been leased to private shipping companies by the Eastern Shipping Corporation? Has there been any occasion when this Eastern Shipping Corporation leased out the ships they own to private shipping companies?

SHRI O. V. ALAGESAN: I have given the reply in the negative.

SHRI C. G. K. REDDY: Even in the I past? (No reply.)

TO STOP FBEVALIML ct MEASURES Spurious Drugs

- *311. SHRI S. N. MAZUMDAR: Will the Minister for HEALTH be pleased to state:
- (a) whether Government have received any communication from the Calcutta branch of the Indian Medical Association suggesting measures for putting a stop to the prevalence of spurious drugs;
- (b) if so, what are the measures suggested; and
- (c) whether any action has been taken by Government on those suggestions?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRA, SEKHAR): (a)

(b) and (c). A statement containing the suggestions made by the Anti-Spurious Drug Committee, which has been constituted under the auspices of the Calcutta Branch of the Indian Medical Association, and the action taken on them is laid on the Table of the House.

Oral Answers

Statement indicating the suggestions made by the Anti-Spurious Drug Committee and the action taken thereon.

1. Suggestion made by the Committee. offences connected with manufacture, sale, etc., of spurious drugs should be made cognisable and punishments for such offences should be exemplary.

Action taken on the suggestion.— Necessary steps are being taken to amend the Drugs Act, 1940 accordingly. It is hoped that it will be possible to introduce the Bill in the next session of Parliament.

2. Suggestion made by the Committee.— Sufficient number of properly qualified persons should be appointed as Drugs Inspectors under the Drugs Act, 1940. Drug Laboratories for the examination, test and analysis of drugs should also be properly organised in the States.

Action taken on the suggestion.— This suggestion which concerns the State Governments has been communicated to them for taking necessary action.

3. Suggestion made by the Commit tee.—Sales tax on essential drugs and medicines should be abolished.

Action taken on the suggestion.— This suggestion which concertos the State Government, has been communicated to them for taking necessary action.

4. Suggestion made by the Commit tee.—Licensing Authorities (appointed by State Governments under the Drugs Act, 1940) should take care, at the time of issuing licences for manu facture and/or sale, that the provisions of the Drugs Act, 1940, and the Phar macy Act, 1948, are complied with by

the manufacturers and dealers in drugs.

to Questions

Action taken on the suggestion.— This procedure is already being followed by the State Licensing Authorities.

5. Suggestion made by the Committee.— Production on demand of manufacturer's warranty by dealers in drugs should be made compulsory

Action taken on the suggestion,- The question of amending the Drugs Rules, 1945, on these lines is under consideration.

6. Suggestion made by the Committee.—Prosecutions of offenders under the Drugs Act, 1940, should be conducted by Government.

Action taken on the suggestion.— The State Governments are already prosecuting those who deal in spurious drugs.

SHRI S. N. MAZUMDAR: May I know, Sir, since when this matter is under the consideration of the Government?

SHRIMATI M. CHANDRASEKHAR: Ever since the report came to the hands of Government

SHRI S. N. MAZUMDAR: Is it not a fact, Sir, that the Calcutta Branch of the Indian Medical Association was assured by the Government that the proposed legislation will be taken up in the next session of Parliament, but that was in April 1953?

SHRIMATI M. CHANDRASEKHAR: Sir, we have to consult the State Governments and the other Ministries and that is why such a long time has been taken.

ASSOCIATION OF THE CHITTARANJAN LOCOMOTIVE WORKS EMPLOYEES

- •312. SHRI S. N. MAZUMDAR: Will the Minister for RAILWAYS be pleased to state:
- how many associations of the •niploytes of the Chittaranjan Locomotive Works are at present functioning;